

[Shri Ravindra Varma]

been passed by the House. Therefore there is no question of raising it here in this coming week. Then a question was asked about the possibility of extension. Sir, with the state of things that you referred to yesterday, when we look around and see how full the House is, I do not know whether if there is any extension the House will be fuller or thinner.

MR. DEPUTY-SPEAKER: So, there is no such danger!

Now, Shri Satish Agarwal,

GOA, DAMAN AND DIU BUDGET,
1979-80

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
SATISH AGARWAL): Mr. Deputy-
Speaker, Sir,....

SHRI AMRUT KASAR (Panaji):
Mr. Deputy Speaker, Sir, I want to raise this point before he introduces this Budget. We do not know under what circumstances he has brought this before the House. This Budget for 1979-80 is now brought before the House. I want to know in what circumstances he has brought it here. What actually is the legal position? Sir, when the Assembly is dissolved, Parliament gets authority to enact laws for the State and to pass the Budget. Here the position is this: More than 80 per cent of demands were passed by the Goa Legislative Assembly. Only a few demands were remaining when the Government there was defeated. I want to know from the Minister whether it is the same budget which was taken up there or it is a new budget. Is it a vote on account? If it is the same budget then what happens to the demands which were already passed by that Assembly. If it is a new budget, may I know whether the Government has taken into consideration the aspirations of the people of Goa, Daman and Diu which were expressed by them when they passed those demands? It is clear

from this Budget that the Central Government's intention is not to have election there till February, 1980. Let this point be clarified by the Minister. Is this a budget for the whole financial year? I request the Minister to clear it up.

SHRI EDUARDO FALEIRO (Mor-
mugao): Sir, I have a point of order. Parliament in the usual course would not have passed this budget but for the imposition of the President's rule and it has been imposed by an Presidential Order. The Presidential Order suspends the operation of the legislative Assembly in the Union Territory of Goa for a period of six months and the power of Parliament for passing the budget is only for a period of six months alone. The Minister is trying to bring here under the Financial Statement for passing the vote on account for the whole year. This can be done only for six months. How is it that he is bringing before this House the budget for the entire area. I could have appreciated if there is no other way and there is no money. But I would like to draw the attention of the House and of the Minister to the Article 116 of the Constitution which says that the vote on account can be passed without introducing the budget. Why are you trying to pass the vote on accounts without introducing the budget? If you pass the vote on accounts without introducing the budget, then you are depriving the new Assembly of discussing the budget. As my friend has said, your intention is to have a Presidential rule for the entire year.

SHRI SATISH AGARWAL: Mr. Deputy-Speaker, Sir, the hon. Members from Goa have raised certain issues. I think that they have gone through the relevant provisions of the Constitution. Article 116 of the Constitution says:

"16(1) Notwithstanding anything in the foregoing provisions of this Chapter, the House of the People shall have power—

(a) to make any grant in advance in respect of the estimated

expenditure for a part of any financial year pending the completion of the procure prescribed in article 113 for the voting of such grant and the passing of the law in accordance with the provisions of article 114 in relating to that expenditure;"

SHRI EDUARDO FALEIRO: Please 116(c).

SHRI SATISH AGARWAL: After all when I presented the vote on accounts for Mizoram and Pondicherry, it was only for a specific period of 5 months or 6 months. So, the presentation of the estimated amounts of receipt or expenditure for the full year does not mean that I am seeking vote on account for the full year. I am only seeking for vote on account till the end of October, 1979. That is all. But I have to present a vote on account for this period. It is clear. It is only for the specific period. But the circumstances may be different later and it may be or may not be extended. So far as I am concerned, I am only seeking for vote on account only upto the end of October, 1979.

SHRI EDUARDO FALEIRO: Article 116(c) of the Constitution says:

"116(c) to make an exceptional grant which forms no part of the current service of any financial year."

So, without introducing any budget and getting it passed how could you come with vote on account for the Union Territory of Goa? Now, the question is this. Are you getting the budget passed for the entire year?

SHRI SATISH AGARWAL: No, it is only till the end of October, 1979. If you read the provisions of the Article which say:

"(a) to make any grant in advance in respect of the estimated expenditure for a part of any financial year..."

Unless I tell the House that this estimated expenditure is for the full year, how can you take it that it is for the full year?

MR. DEPUTY-SPEAKER: He says that it is only for a period of five months. For that he is seeking for a vote on accounts. So, there is no point of order.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, the House is aware that the functions and powers of the Legislative Assembly of the Union territory of Goa, Daman and Diu are at present exercised by Parliament. Accordingly, with your permission, Sir, I lay before the House a Statement of the estimated receipts and expenditure of the said Union territory in relation to the financial year 1979-80.

REVISED ESTIMATES, 1978-79

Receipts, including grants-in-aid from the Centre, in the Revenue account of the Consolidated Fund of Goa, Daman and Diu during 1978-79 are estimated at Rs. 2.96 crores more than the Budget Estimates of Rs. 35.55 crores for the year. The increase in the receipts is mostly due to an upward revision of electricity tariff and the rates of royalty on iron ore and more income from State excise and sale of forest produce. The increase has been utilised mainly for meeting the additional requirements under Education, Public Health, Sanitation & Water Supply, Housing & Urban Development, Community Development, Power Projects, Ports, Light House & Shipping and interest charges. The Revised Estimates 1978-79 for capital outlay and loans by the Union territory have been placed at Rs. 28.08 crores as against the original estimate of Rs. 27.53 crores. The additional requirement has been met partly from loans from the Central Government and partly by larger recoveries of loans advanced by the Union territory.

[Shri Satish Agarwal]

VOTE-ON-ACCOUNT

BUDGET ESTIMATES, 1979-80

Revenue receipts during 1979-80 are estimated at Rs. 41.50 crores, including Rs. 12.90 crores as grants-in-aid from the Central Government. These receipts will fully take care of the expenditure on Revenue account, which is also estimated at Rs. 41.50 crores. On Capital account, the disbursements during 1979-80 are estimated at Rs. 31.91 crores, including Rs. 6.64 crores for repayment of loans received from the Central Government and Rs. 1.52 crores for loans to be advanced by the Union territory Government. The requirements will be met to the extent of Rs. 62 lakhs by recoveries of loans to be effected by the Union territory and the balance of Rs. 31.29 crores by obtaining loans from the Central Government.

ANNUAL PLAN OUTLAY 1979-80

The Plan Outlay of the Union territory for 1979-80 has been placed at Rs. 30 crores as compared to the outlay of Rs. 27.50 crores for the previous year. The increase in the outlay has been made for accelerating the pace of development mainly in respect of Minor Irrigation, Irrigation and Power Projects, Bambolim Medical College Complex, Sewerage and Water Supply, Tourism and Village and Small Industries.

In addition, there is a separate allocation of Rs. 40 lakhs for the scheme of Integrated Development of Western Ghats which is under implementation in 3 selected Talukas. Under this project, schemes relating to agriculture, minor irrigation, dairy development and forestry have been taken up for the development of hilly and backward areas.

The Budget for 1979-80 also includes provisions for Central and Centrally sponsored schemes to the extent of Rs. 1.07 crores.

While I have, as required, laid before the House the estimates of receipts and expenditure of the Union territory of Goa, Daman and Diu for the whole year 1979-80, and the connected Demands for Grants are also being circulated to the Hon'ble Members along with other Budget papers, I propose to move the House, in due course, to authorise, for the present, supplies sufficient to meet the estimated expenditure of the Union territory for a part of the financial year till the end of October, 1979.

14.26 hrs.

[SHRI N. K. SHEJWALKAR in the Chair]

STATEMENT RE. APPOINTMENT
OF EXPENDITURE COMMISSION

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI CHARAN SINGH): Sir, while presenting the Budget for 1979-80, I had expressed concern regarding the growing volume of Government expenditure and announced that the Government would appoint a Commission with suitable terms of reference to conduct a comprehensive inquiry into its expenditure. The Government has now finalised the terms of reference of the Expenditure Commission. These would be as follows:—

(a) Identify areas in which economy can be effected without impairing efficiency or adversely affecting growth;

(b) Identify activities which are not essential or where there is overlapping of functions between various Departments of the Government of India or between activities of the Central Government and those of the State Governments and suggest measures for phasing out or rationalising such activities;

(c) Review the present arrangements for creation of posts and